

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 6346 of 2012**

Daso Prasad Mahto ..... Petitioner  
Versus  
The State of Jharkhand & Ors. .... Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through :-Video Conferencing)**

.....  
For the Petitioner : Mr. Shailendra Kumar Singh, Advocate  
For the Respondents : Mr. Shreshtha Mehta, AC to S.C.-II  
.....

**07/ 10.09.2021.**

It appears from office note dated 08.09.2021 that defect nos.2, 3 & 4 as pointed out vide stamp reporting dated 10.10.2012 have not been removed.

Further, it appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 20.12.2012, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 18.04.2013, but defects were not removed. Thereafter this case was listed before this Court on 01.09.2021 wherein one week time was granted to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi, but the same has not been complied.

Under the aforesaid circumstances, one week time is granted to comply the order dated 01.09.2021.

Put up this case on 29.09.2021.

**(Kailash Prasad Deo, J.)**